

THE GAUHATI HIGH COURT AT GUWAHATI

(THE HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NOTIFICATION

Dated Guwahati, the 17th September, 2019

HC.XI-07/2019/61/RC ## In suppression of all previous orders, the Gauhati High Court has been pleased to amend the Rule 7 of Chapter II of Rules of the Gauhati High Court in the following manner:

"7. (a) Division Bench for the hearing of cases of appeal, reference or revision in respect of the sentence or order of any Criminal Court shall consist of two or more Judges:

(b) All matters where sentence of death penalty /imprisonment for life/or sentence of imprisonment for period more than 10 years has been awarded shall be heard by the Division Bench including appeals and revisions against acquittal arising out of cases tried under Section 302 I.P. C.

Provided that a single Judge may hear any appeal, reference or revision and applications in all criminal matters except those in which sentence of death penalty/imprisonment for life/or sentence of imprisonment for period more than 10 years is passed:

Provided further that such Judge may refer any particular case he thinks fit to a Division Court:

Provided also that it shall be competent for a single Judge to pass any interlocutory order in any appeal or appeal or any other matter preferable before a Division Bench, unless otherwise ordered by a Division Bench."

By Order,

Sd/-Robin Phukan

REGISTRAR GENERAL

Memo HC.XI-07/2019/62-78/RC

Dated 17.09.2019



Copy to:

1. The L.R. cum Commissioner & Secretary to the Govt. of Assam, Judicial Department, Dispur, Guwahati.
2. The Secretary to the Govt. of Nagaland, Department of Justice and Law, Kohima.
3. The Secretary to the Govt. of Mizoram, Law and Judicial Department, Aizawl.
4. The Secretary to the Govt. of Arunachal Pradesh, Law and Judicial Department, Itanagar.
5. The Registrar (Vigilance)/ Registrar (Admn.)/ Registrar (Judicial)/Registrar (Estt.), Gauhati High Court, Guwahati.
6. The Registrar -cum- Principal Secretary to Hon'ble the Chief Justice, Gauhati High Court, Guwahati.
7. The Registrar, Gauhati High Court, Kohima Bench, Kohima/ Aizawl Bench, Aizawl/ Itanagar Bench, Naharlagun.
8. The Joint Registrar, _____, Gauhati High Court, Guwahati
9. The Deputy Registrar, _____, Gauhati High Court, Guwahati
10. The District and Sessions Judge, Kamrup (Metro), Guwahati/ Kamrup, Amingaon/ Nalbari/ Barpeta/ Bongaigaon/ Dhubri/ Kokrajhar/ Goalpara/ Darrang, Mangaldoi/ Udalguri/ Sonitpur, Tezpur/ Lakhimpur, North Lakhimpur/ Dhemaji/ Dibrugarh/ Tinsukia/ Jorhat/ Sivasagar/ Golaghat/ Nagaon/ Morigaon/ Cachar, Silchar / Karimganj/ Hailakandi/ Chirang/ Karbi Anglong/ Dima Hasao/ Baksa.
11. The Chief Judicial Magistrate, _____.
12. The Deputy Director (Printing & Stationary), Assam Govt. Press, Bamuni maidam, Guwahati-21.
(He is requested to publish the Notification in the next issue of the Assam Gazette and sent at least 10 copies of the same to the undersigned after publication.)
- ✓ 13. The Systems Analyst, Gauhati High Court, Guwahati,
(He is requested to upload the notification in the High Court website.)
14. The P.S. to Hon'ble Mr./Mrs. Justice _____,
Gauhati High Court, Guwahati.
15. The Librarian -Cum- Research Officer, Gauhati High Court, Guwahati.
16. The AO(J), _____, Gauhati High Court, Guwahati
17. The C.A. to the Registrar General, Gauhati High Court, Guwahati.


REGISTRAR GENERAL

17-09-19